

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 83/(MAH)/2012
CA No. 117/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)



ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE PARTIES: Mr. Goverdhan M. Savalia

V/s.

M/s. Shyamkarna Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	U R Naik	Adv. for Respondent	
2	K. H. Halai a/w Ali H. Naqvi	Advocate for Petitioner	

ORDER

CA No. 117/2015 in TCP 83/397-398/CLB/MB/MAH/2012

1. The Learned Representatives of both the sides are present.
2. Although as per the directions noted on 23.01.2017 the Petition was listed for final hearing, however, the Respondent has drawn attention on C.A. No. 117/2015 seeking permission to implead M/s HDIL. It has not been referred or mentioned in the past few proceedings. However, the Petitioner is seeking time to argue C.A. No. 117/2015. Time is granted.
3. On the next date of hearing, this CA No. 117/2015 along with CP shall be heard on **27th March, 2017.**

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

23rd February, 2017.